## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 379/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2017

NAME OF THE PARTIES: Splendor complex co-operative housing soc.

V/s.

Oberoi splendor flat owners association and ors.

SECTION OF THE COMPANIES ACT: 7(7) & 213 of the Companies Act, 2013.

DESIGNATION

SIGNATURE

43. Adv. Suhas Joshi.

43. Adv. Ajit Anekar Advocate alw. Suhas Joshi. For Petitioner. 05/12/17

ORDER

## CP 379/7(7) & 213/NCLT/MB/MAH/2017

On the Company Petition filed by the Petitioner under Section 7(7) and 213 of the Companies Act, 2013, since the Respondent side has already filed reply, the petitioner is at liberty to file rejoinder, if any, within three weeks hereof.

List this matter for hearing on 9.2.2018.

Sd/-

V. NALLASENAPATHY Member(Technical)

B. S. V. PRAKASH KUMAR Member (Judicial)